

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPCC/NGT/OA 653-2024/ 3787-88

Date:- 14-09-2024

**Sub:- Compliance Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal directions dated 31.05.2024 passed in OA No. 653 of 2024 titled Yasser Farooq Khan Versus UT of J& K & Ors.**

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 31.05.2024 passed in OA No. 653 of 2024 titled Yasser Farooq Khan Versus UT of J& K & Ors**, the Compliance Report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the Compliance Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Your faithfully,

**Encl:- As Above**

  
(Ghansham Singh) JKAS  
Member Secretary 14.9.24  
J&K PCC

Copy to the:-

- 1) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

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**Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi**

Original Application No. 653 of 2024

**IN THE MATTER OF:** Yasser Farooq Khan Applicant Versus  
UT of J& K & Ors.

**Compliance Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal directions dated 31.05.2024 passed in OA No. 653 of 2024 titled Yasser Farooq Khan Versus UT of J& K & Ors.**

**Background:**

That the Hon'ble National Green Tribunal was pleased to issue the following directions vide order dated **31.05.2024** in **OA No. 653 / 2024:-**

- 2. Learned Counsel for the applicant has referred to paragraph no. 3. 3 of the original application to show the nature of the violation by private stone crushers/hot mix plants.*
- 3. Original application raises substantial issue relating to compliance of environmental norms.*
- 4. Issue notice to the respondents for filing their reply. Let reply be filed at least one week before the next date of hearing.*

In compliance to the directions of Hon'ble National Green Tribunal dated 31-05-2024 in **OA No. 653 of 2024**, a Joint Committee of the following officers of J&K Pollution Control Committee was constituted to visit the area and check the current status of stone crusher units/Hot Mix Plants and furnish a comprehensive report with the following Terms of References (ToRs) vide Order No. JKPCC/NGT/168-172 dated 13-06-2024 (**Copy enclosed as Annexure-1**).

- 1) Sh. H.R. Geloch, AEE / Divisional Officer, PCC, Samba (South).
- 2) Sh. Sanjay Rathore, JEE / Divisional Officer, PCC, Jammu (North).
- 3) Sh. Arshad Nazir Malik, JEE, Divisional Officer, PCC, Rajouri.

**Terms of References (TORs):**

- 1) ***Location of stone crushers viz-a-viz siting criteria.***
- 2) ***Status of Pollution Control Measures (PCMs) adopted by these units.***
- 3) ***Examination of the relevant documents / files on the basis of which consent have been granted these stone crusher units which are respondents in the case (Respondents No. 6-18)***

Accordingly, joint committee has submitted its report vide No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 (**Copy enclosed as Annexure-2**). As per the report of Joint Committee, out of 13 Stone Crusher units/ Hot Mix Plants, 4 units are Project Specific units and Consent to Establish/Operate have been granted to them by the Board/Committee on the basis of relaxed criteria. After completion of their time period, these units will cease to operate, and their machinery will be removed from the site. The remaining Nine Stone Crusher units/Hot Mix Plants are of permanent nature.

The Joint committee after detailed site inspection of all these units has pointed out certain deficiencies. Based upon the deficiencies pointed out by the Joint Committee, show Cause Notices have been issued to all these units, the particulars of which are given as under to furnish their reply within 15 days as to why legal action as warranted under the relevant provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 be not taken against them. After consideration of their reply and affording an opportunity of being heard to the unit holders, further necessary action as warranted under law shall be taken.



**Particulars of the Stone Crusher units/Hot Mix Plants:**


<b>S.No.</b>	<b>Name of the units with particulars</b>	<b>Reference to the Show cause notice</b>	<b>Annexure</b>
1	M/s Masood Ahmed Stone Crusher, Village Kalai, Tehsil Haveli, District Poonch	JKPCC/LSJ/NGT(O.A 653/2024)/024/611-13 dated 14-09-2024	<b>Annexure-3</b>
2.	M/s Himalaya Stone Crusher, Pandhali Nallah at Mohra Bachai, Sunder Kote, District Poonch.	JKPCC/LSJ/NGT(O.A 653/2024)/024/614-16 dated 14-09-2024	<b>Annexure-4</b>
3.	M/s Bharat Stone Crusher, Village Dara Dulian, Haveli, District Poonch.	JKPCC/LSJ/NGT(O.A 653/2024)/024/617-19 dated 14-09-2024	<b>Annexure-5</b>
4.	M/s Ghai Hot Mix Plant, Village Gundi, Drungli Nallah, Kankote, District Poonch.	JKPCC/LSJ/NGT(O.A 653/2024)/024/620-22 dated 14-09-2024	<b>Annexure-6</b>
5.	M/s Ghai Stone Crusher, Village Gundi, Drungli Nallah, Kankote, District Poonch	JKPCC/LSJ/NGT(O.A 653/2024)/024/623-25 dated 14-09-2024	<b>Annexure-7</b>
6.	M/s Mehnaz Stone Crusher, Village Kalai, Tehsil Haveli, District Poonch	JKPCC/LSJ/NGT(O.A 653/2024)/024/626-28 dated 14-09-2024	<b>Annexure-8</b>
7.	M/s Chesti Hot Mix Plant, Village Gundi, Drungli Nallah, Kankote, District Poonch.	JKPCC/LSJ/NGT(O.A 653/2024)/024/629-31 dated 14-09-2024	<b>Annexure-9</b>



8.	M/s Chesti Enterprises Stone Crusher, Village Gundi, Drungli nallah, Kankote, District Poonch.	JKPCC/LSJ/NGT(O.A 653/2024)/024/632-34 dated 14-09-2024	<b>Annexure-10</b>
9.	M/s Masood Hot Mix Plant, Village Kalai, Tehsil Haveli, District Poonch	JKPCC/LSJ/NGT(O.A 653/2024)/024/635-37 dated 14-09-2024	<b>Annexure-11</b>
10.	M/s Ghulam Nabi Mir Stone Crusher & Hot Mix Plant, Village Mangnar, Tehsil Haveli, District Poonch.	JKPCC/LSJ/NGT(O.A 653/2024)/024/638-40 dated 14-09-2024	<b>Annexure-12</b>
11.	M/s Patel Engineering Ltd., Village Buflaiz Surankote, District Poonch	JKPCC/LSJ/NGT(O.A 653/2024)/024/641-43 dated 14-09-2024	<b>Annexure-13</b>
12.	M/s M Y Stone crusher, Village Gundi, Drungli/Janyar, Bandi Chechiyan, District Poonch	JKPCC/LSJ/NGT(O.A 653/2024)/024/644-46 dated 14-09-2024	<b>Annexure-14</b>
13.	M/s 79 RCC GREF Stone Crusher & Hot Mix Plant village Drungli Nallah, District Poonch	Closure order issued vide Order No. 157-JKPCC of 2024 dated 09-09-2024.	<b>Annexure-15</b>

**Prayer:**

In the premises, it is therefore respectfully prayed that the Compliance report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
(Ghansham Singh) 14.9.24  
Member Secretary  
J&K PCC

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**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Subject:** Hon'ble National Green Tribunal, order dated 31-05-2024 in OA No. 653/2024 titled Yaseer Farooq Khan V/s UT of J&K & Ors - constitution of committee, thereof.

**Reference:** Hon'ble NGT order dated 31-05-2024.

**ORDER**

Whereas, the Hon'ble National Green Tribunal vide its order dated 31-05-2024 in OA 653/2024 has directed as under:-

- “3. Original Application raises substantial issue relating to compliance of environmental norms.**
- 4. Issue notice to the respondents for filing their reply. Let reply be filed at least one week before the next date of hearing.**
- 6. List on 18-09-2024.”**

Therefore, a Committee of the following officers of J&K Pollution Control Committee is hereby constituted to visit the area and check the current status of stone crusher units which have been impleaded as Respondents in the above application and furnish a comprehensive report: -

- 1) Sh. H.R. Geloch, AEE / Divisional Officer, PCC, Samba (South)
- 2) Sh. Sanjay Rathore, JEE / Divisional Officer, PCC, Jammu (North)
- 3) Sh. Arsahd Nazir Malik, JEE, Divisional Officer, PCC, Rajouri


**Terms of References (TORs)**

- 1) Location of stone crushers vi-a viz siting criteria.**
- 2) Status of Pollution Control Measures (PCMs) adopted by these units.**
- 3) Examination of the relevant documents / files on the basis of which consent have been granted these stone crusher units which are respondents in the case (Respondents No. 6-18)**

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The Committee after spot visit shall furnish a comprehensive report within a period of 15 days.

**Encl:- Hon'ble NGT order dated 31-05-2024.**

  
(Ghansham Singh) JKAS  
Member Secretary 13.6.24  
J&K PCC

No: JKPCC/NGT/168-172  
Date: 13-06-2024

Copy for information and necessary action to the:

1. Deputy Commissioner, Poonch.
2. Regional Director, J&K PCC, Jammu.
3. Sh. H.R. Geloch, AEE / Divisional Officer, PCC, Samba (South)
4. Sh. Sanjay Rathore, JEE / Divisional Officer, PCC, Jammu (North)
5. Sh. Arsahd Nazir Malik, JEE / Divisional Officer, PCC, Rajouri.



Government of Jammu and Kashmir  
Pollution Control Committee  
Divisional Office Samba-South  
Email: ([dopcsambasouth@gmail.com](mailto:dopcsambasouth@gmail.com))



The Member Secretary,  
J& K Pollution Control Committee,  
Jammu.

No: PCC/DO/Samba-S/2024/174

Date: 12/08/2024

Subject: Hon'ble National Green Tribunal, order dated 31-05-2024 in OA No. 653/2024 titled Yaseer Farooq Khan V/s UT of J&K & Ors - Constitution of committee, thereof.

Reference: - No: JKPCC/NGT/162-72 Dated: 13-06-2024

Sir,

Kindly appertaining to the subject matter and letter referred above, find enclosed the detailed inspection report of the committee for perusal please.

Submitted Please.



Yours faithfully,

Hansraj Singh Galoch,  
D.O, PCC-Samba-South.

12/8/2024

Enclosures: - 36

Copy to: -

The Regional Director, JK PCC-Jammu for information please.

✓  
SC(A)(AN)

AEE(A)

Examine and

put up on relevant  
file.

done  
13.8.24

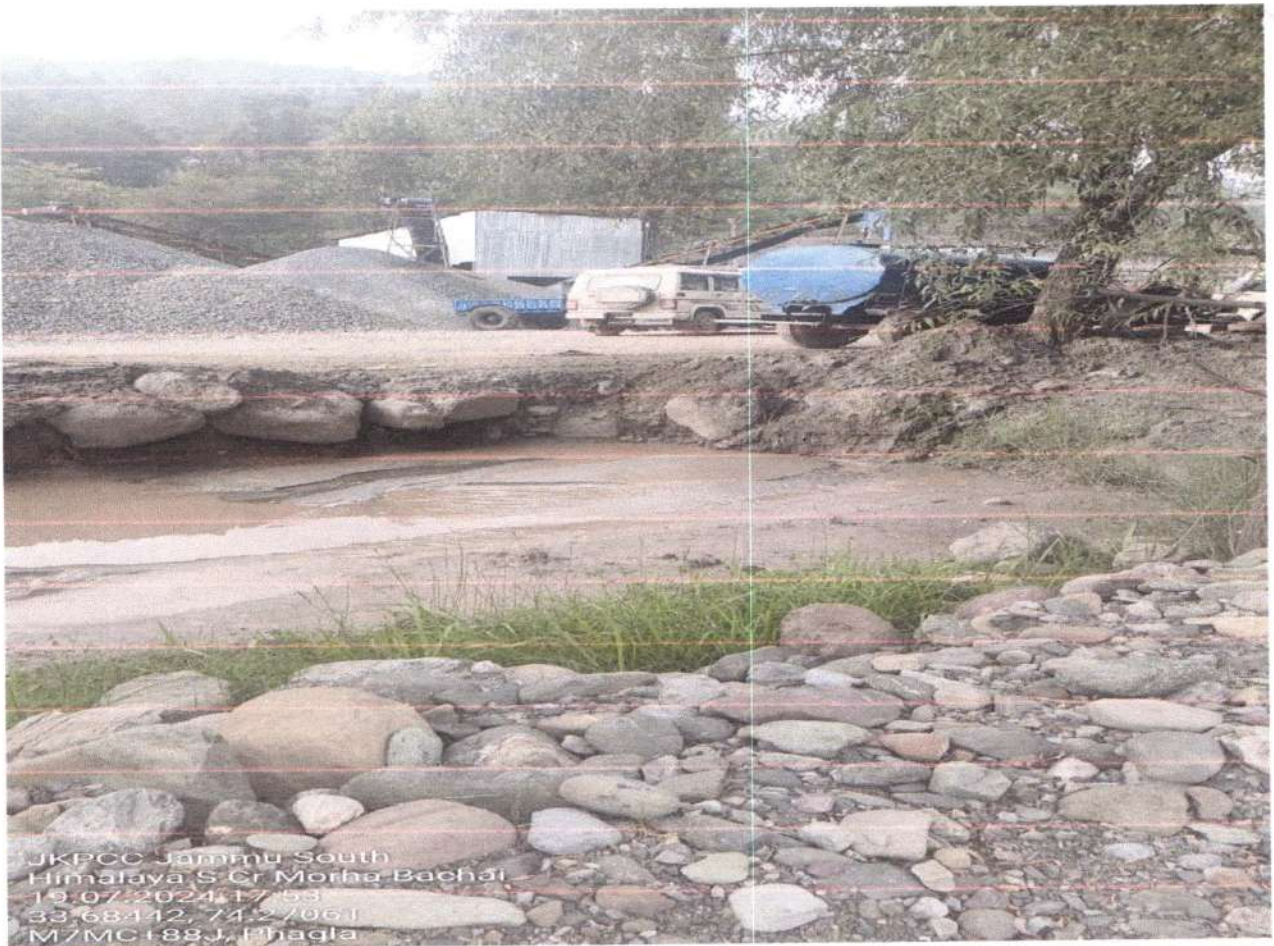
S.No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s Himalaya Stone Crusher, Pandhali Nalha, at Mohra Bachai, Surankote.District- Poonch.
2	Year of establishment of the unit.	2013
3	Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site: - [33.68494,74.27132]	<ul style="list-style-type: none"> <li>- Residential Area/Abadi:- 18 houses within 500 Meters radius.</li> <li>- Hospital/Nursing Home/Health Centre: - About 02 Kms [10 Bedded].</li> <li>- Nearest Educational Institution or other similar Institution: - Govt. Middle School, Ladyara is reported at a distance of 750 Meters.</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem: - About 200 Mtrs.</li> <li>- Water Body: - No specified Criteria.</li> </ul> <p>* The above information is as per the Sch.II.</p>
4	Location of the Stone Crushes/HMP viz-a-viz Siting Criteria as on date	<ul style="list-style-type: none"> <li>- Residential Area/Abadi- More than 20 houses within 500 Mtrs radius.</li> <li>- Hospital/Nursing Home/Health Centre. – More than 02 Kms.</li> <li>- Nearest Educational Institution or other similar Institution. – Al-awan National Academy at village Bichai is located at a distance of 200 mtrs across the River, but has been established after the installation of the Stone Crusher in 2013. A Govt. Middle school Lower Bichai is at a distance of 550 Mtrs at a higher elevation and is not visible from the site. Govt. Hr. Sec. School Mohra Bichai is located at a distance of 750 Mtrs at higher elevation.</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem-Waived off for old/existing Stone Crushers.</li> <li>- Water Body. - N.A.</li> </ul>
5	Status of Pollution Control measures adopted by the unit	Jacketing/ Covering has been installed, Water sprinkler found in place, Plantation exists, Wind breaking wall has not been erected. Wash /Muddy water is being collected in a ditch located towards the River side, and is being discharged into the River without recycling/ reuse. [Photographs enclosed as Annexure-A]
6	Remarks	<p>As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</p> <ol style="list-style-type: none"> <li>1. Three rows of thick green belt all along the periphery of the unit.</li> <li>2. No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</li> <li>3. Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crushers.</li> <li>4. Conveyor belts have not been covered.</li> <li>5. Telescopic chute has not been provided.</li> </ol>



M/s Himalaya Stone Crusher, Pandhali Salha, Mora Bachai, Surankote, Poonch.  
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[Annexure-A]



*Sanjit Singh* *A.S.*



*J. Bakshi M.*

S.No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s Masood Ahmed Stone Crusher. Village Kalai, Tehsil Haveli, District, Poonch.
2	Year of establishment of the unit.	2016
3	Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site:- [33.73846,74.18248 ]	<ul style="list-style-type: none"> <li>- Residential Area/Abadi- About 15- 18 Houses in scattered position within 500 Mtrs radius.</li> <li>- Hospital/Nursing Home/Health Centre. – 02 Kms</li> <li>- Nearest Educational Institution or other similar Institution. – A School at a distance of 450 Mtrs across the River,</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem - No Agricultural land was reported around the unit.</li> <li>- Water Body. - No specified Criteria</li> </ul> <p>* The above information is as per the Sch.II.</p>
4	Location of the Stone Crushes/HMP viz-a-viz Siting Criteria as on date	<ul style="list-style-type: none"> <li>- Residential Area/Abadi- About 25 Houses/ Structures within 500 Mtrs in scattered form and mostly across the River Suran.</li> <li>- Hospital/Nursing Home/Health Centre. – More than 02 Kms.</li> <li>- Nearest Educational Institution or other similar Institution. – A School is at a distance of approx. 350 Mtrs across the River.</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem – Waived off for old/existing Stone Crushers.</li> <li>- Water Body. – N.A</li> </ul>
5	Status of Pollution Control measures adopted by the unit	Industrial type covering has been installed over the whole plant and machinery. Water sprinkler found in place, Plantation exists sparsely, Wind breaking wall has not been erected. Wash /Muddy water is being collected in a ditch located towards the River side, and is then being discharged into the River without recycling/ reuse. [Photographs enclosed as Annexure-B&C]
6	Remarks	<p>As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</p> <ol style="list-style-type: none"> <li>1. Three rows of thick green belt all along the periphery of the unit.</li> <li>2. No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</li> <li>3. Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crushers.</li> </ol>



M/s Masood Ahmed Stone Crusher Village Kalai, Tehsil Haveli, Poonch.  
[Annexure-B & C]



JKPCC Jammu South  
Masood S Cr And Masood HMP Kalai  
19.07.2024 18:45  
33.73788, 74.18163  
NH 144A, Dingla



JKPCC Jammu South  
Masood S Cr And Masood HMP Kalai  
19.07.2024 18:48  
33.73846, 74.18248  
NH 144A, Gali Nag

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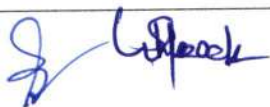
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33.73854, 74.18209  
NH 144A, Gali Nag



JKPCC Jammu South  
Masood S Cr And Masood HMP Kalai  
19.07.2024 18:52  
33.73854, 74.18216  
NH 144A, Gali Nag

*[Handwritten signatures]*

S.No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s Masood Ahmed Hot Mix Plant. Village Kalai, Tehsil Haveli, District, Poonch.
2	Year of establishment of the unit.	2016
3	Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site:- [33.73788,7418163 ]	<p>- Residential Area/Abadi- About 15- 18 Houses in scattered position within 500 Mtrs radius.</p> <p>- Hospital/Nursing Home/Health Centre. – 02 Kms</p> <p>- Nearest Educational Institution or other similar Institution. – A School at a distance of 450 Mtrs across the River,</p> <p>- Agricultural Land/Orchard except Dry/Banjar Kadeem - No Agricultural land was reported around the unit.</p> <p>- Water Body. - No specified Criteria</p> <p>* The above information is as per the Sch.II.</p>
4	Location of the Stone Crushes/HMP viz-a-viz Siting Criteria as on date	<p>- Residential Area/Abadi- About 25 Houses/ Structures within 500 Mtrs in scattered form and mostly across the River Suran.</p> <p>- Hospital/Nursing Home/Health Centre. – More than 02 Kms.</p> <p>- Nearest Educational Institution or other similar Institution. – A School is at a distance of approx. 350 Mtrs across the River.</p> <p>- Agricultural Land/Orchard except Dry/Banjar Kadeem – Waived off for old/existing Stone Crushers.</p> <p>- Water Body. – N.A</p>
5	Status of Pollution Control measures adopted by the unit	<p>Wet scrubber and settling tank are installed with Stack height only 11 Mtrs, Plantation exists sparsely, Wind breaking wall has not been erected.</p> <p>[Photographs enclosed as Annexure-B&amp;C]</p>
6	Remarks	<p>As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</p> <ol style="list-style-type: none"> <li>1. Three rows of thick green belt all along the periphery of the unit.</li> <li>2. No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</li> <li>3. Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crushers.</li> <li>4. Multi cyclone followed by bag filters.</li> <li>5. Stack of 15m height with proper platform and monitoring porthole for checking emissions.</li> </ol>




124<sup>2nd HMP</sup>  
M/s Masood Ahmed Stone Crusher, Village Kalai, Tehsil Haveli, Poonch.  
[Annexure-B & C]

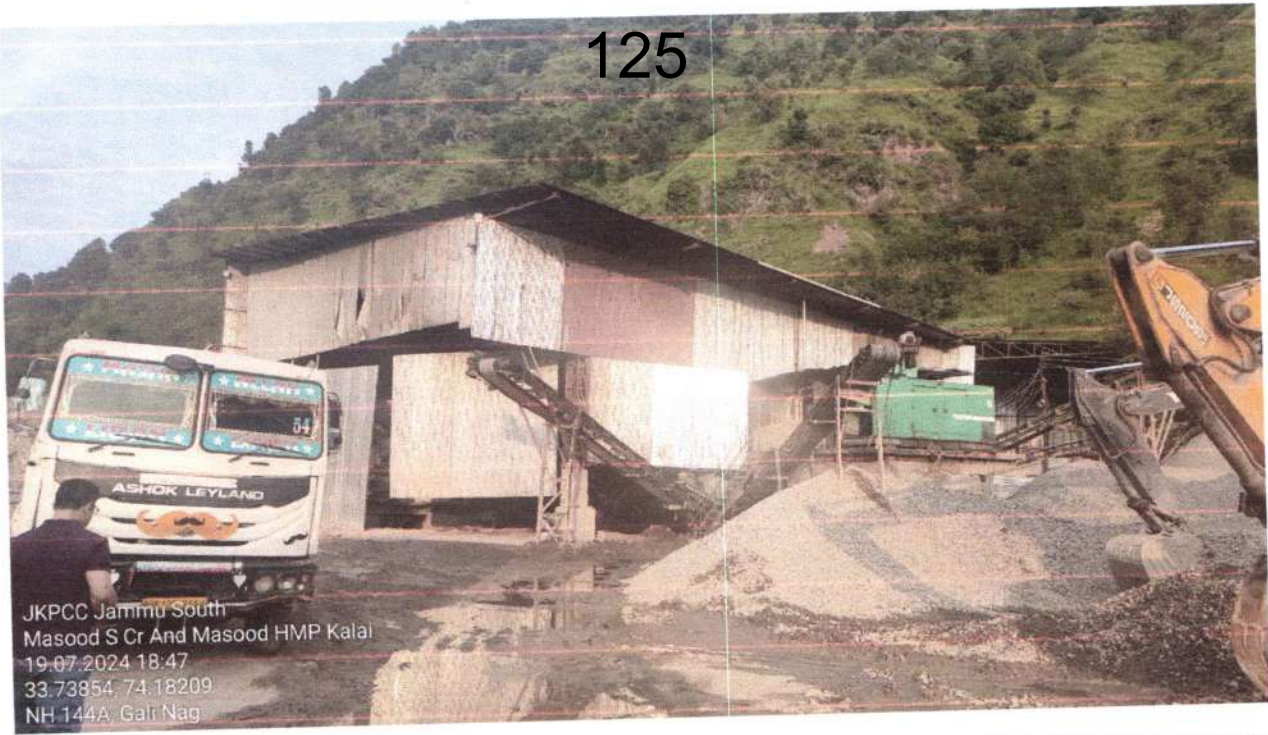


JKPCC Jammu South  
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33.73788, 74.18163  
NH 144A, Dingla



JKPCC Jammu South  
Masood S Cr And Masood HMP Kalai  
19.07.2024 18:48  
33.73846, 74.18248  
NH 144A, Gali Nag

*[Handwritten signatures]*






JKPCC Jammu South  
Masood S Cr And Masood HMP Kalai  
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33.73854, 74.18209  
NH-144A, Gali Nag



JKPCC Jammu South  
Masood S Cr And Masood HMP Kalai  
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NH-144A, Gali Nag

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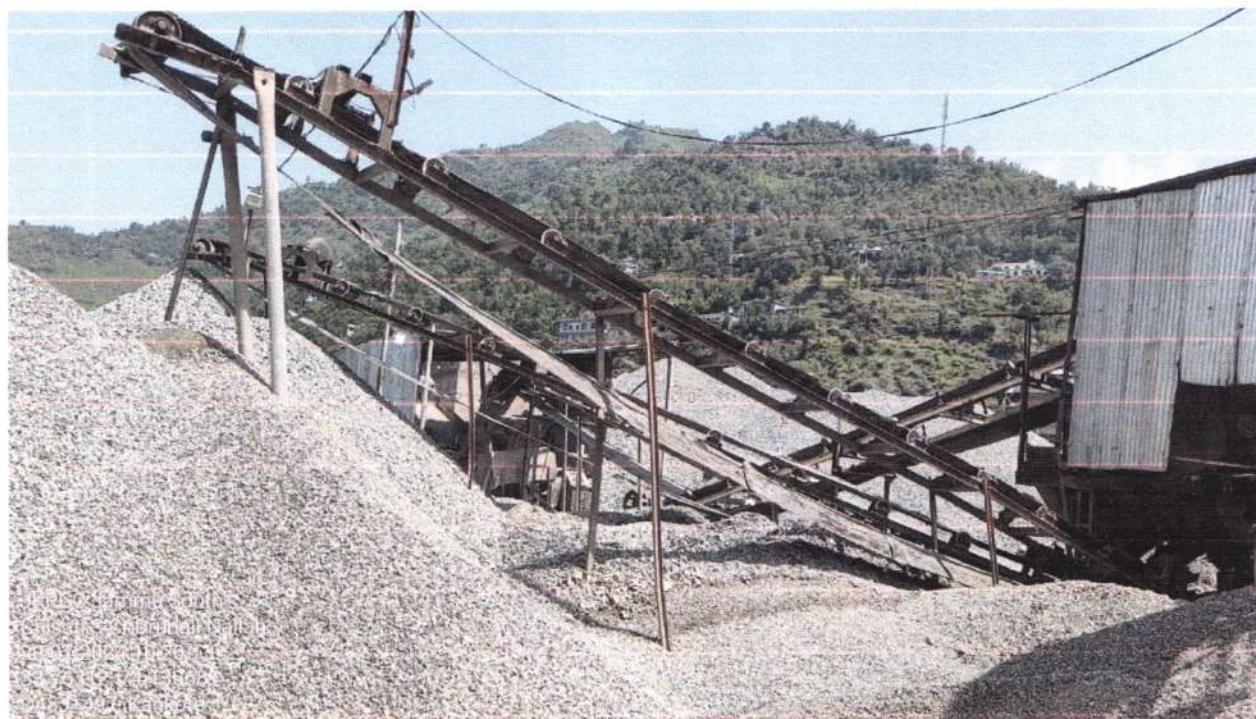
S.No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s Chesti Enterprises Stone Crusher. Village Gundi, Drungli Nallah , Kankote, District, Poonch..
2	Year of establishment of the unit.	2007
3	Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site:- [33.76343, 74.13093 ]	<ul style="list-style-type: none"> <li>- Residential Area/Abadi- 15 no. of houses within 500 mtrs.</li> <li>- Hospital/Nursing Home/Health Centre. – About 02 Kms.</li> <li>- Nearest Educational Institution or other similar Institution. – About 01 Km</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem - More than 500 Mtrs.</li> <li>- Water Body. - No specified Criteria.</li> </ul> <p>* The above information is as per the Sch.II.</p>
4	Location of the Stone Crushes/HMP viz-a-viz Siting Criteria as on date	<ul style="list-style-type: none"> <li>- Residential Area/Abadi: - About 23-25 Residential houses/Structures exist in scattered form at different higher elevation within 500 Mtrs radius</li> <li>- Hospital/Nursing Home/Health Centre: - About 02 Kms.</li> <li>- Nearest Educational Institution or other similar Institution: - A School is at a distance of Approx. 400 Mtrs., but at a higher elevation.</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem- Waived off for old/existing Stone Crushers.</li> <li>- Water Body. -NA</li> </ul>
5	Status of Pollution Control measures adopted by the unit	<p>Covering of crushing / screening points was found damaged, No Water sprinkler found in place, only 10- 15 Plants exists on the periphery, Wind breaking wall has not been erected, for collection of wash water, a ditch has been provided and is being discharged into the River and not recycled.</p> <p>[Photographs enclosed as Annexure-D]</p>
6	Remarks	<p>As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</p> <ol style="list-style-type: none"> <li>1. Three rows of thick green belt all along the periphery of the unit.</li> <li>2. No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</li> <li>3. Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crushers.</li> </ol>

[Annexure-D]



*[Handwritten signatures]*



*Handwritten signatures in blue ink.*

S.No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s Chesti Enterprises Hot Mix plant, Village Gundi, Kankote, Drungli Nallah. Poonch.
2	Year of establishment of the unit.	2007
3	Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site: - [33. 76866, 74.13753]	<p>- Residential Area/Abadi: 500 Mtrs.  - Hospital/Nursing Home/Health Centre: - 02 Kms. Approx.  - Nearest Educational Institution or other similar Institution: - 500 Mtrs. Approx., not visible from the site.  - Agricultural Land/Orchard except Dry/Banjar Kadeem – Seasonal dry mountainous agricultural land.  - Water Body. - No Specified Criteria.  <b>*The above information is as per the Sch.II</b></p>
4	Location of the Stone Crushers/HMP viz-a-viz Siting Criteria as on date	<p>-Residential Area/Abadi: - About 45-50 Residential houses/ structures are located in scattered form and mostly at higher elevation along both sides of Drungli Nallah within 500 Mtrs radius.  - Hospital/Nursing Home/Health Centre: - About 02 Kms.  - Nearest Educational Institution or other similar Institution: - There are 02 Schools within 600 Mtrs. radius at a higher elevation.  - Agricultural Land/Orchard except Dry/Banjar Kadeem: - Waived off for old/existing Stone Crushers.  Water Body:- N.A</p>
5	Status of Pollution Control measures adopted by the unit	<p>Wet scrubber and settling tank is installed with Stack height only 07 Mtrs., Approx. 60-65 trees(New &amp; old) exists on the periphery.  [Photographs enclosed as Annexure-E]</p>
6	Remarks	<p>As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</p> <ol style="list-style-type: none"> <li>1. Three rows of thick green belt all along the periphery of the unit.</li> <li>2. No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</li> <li>3. Multi cyclone followed by bag filters.</li> <li>4. Stack of 15m height with proper platform and monitoring porthole for checking emissions.</li> </ol>

M/s Chesti Hot Mix Plant, Village Gundi Kankote, Drungli Nallah, Mandi, Poonch.

130

[Annexure-E]

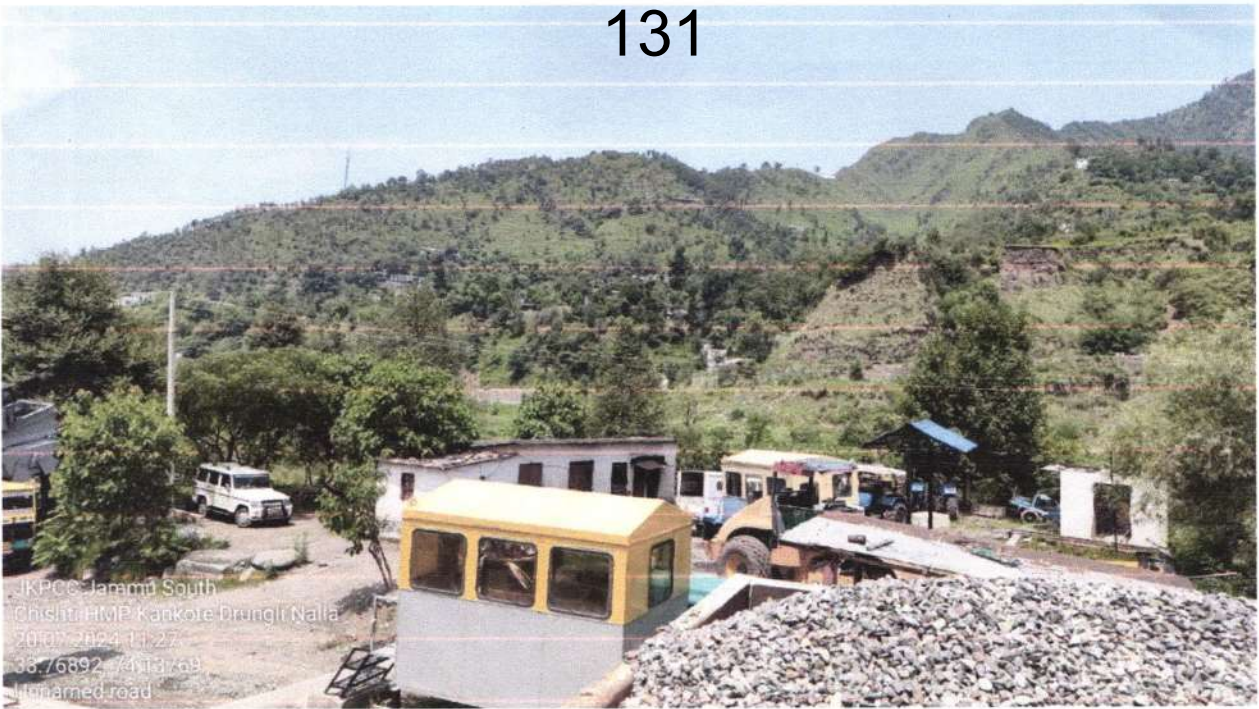


JKPCC Jammu South  
Chesti HMP Kankote Drungli Nalla  
20.07.2024 11:25  
33 76866 74 13742  
Q48Q+P43, Poonch



JKPCC Jammu South  
Chesti HMP Kankote Drungli Nalla  
20.07.2024 11:37  
33 76866 74 13742  
Q48Q+P43, Poonch

*[Handwritten signatures]*



JKPCG Jammu South  
Chishti HMP Kankote Drungli Nalla  
20.07.2024 11:27  
83.76892 74.13769  
Unamed road



JKPCG Jammu South  
Chishti HMP Kankote Drungli Nalla  
20.07.2024 11:26  
83.76871 74.13776  
Q48Q+HM4, Poonch

*[Handwritten signatures]*

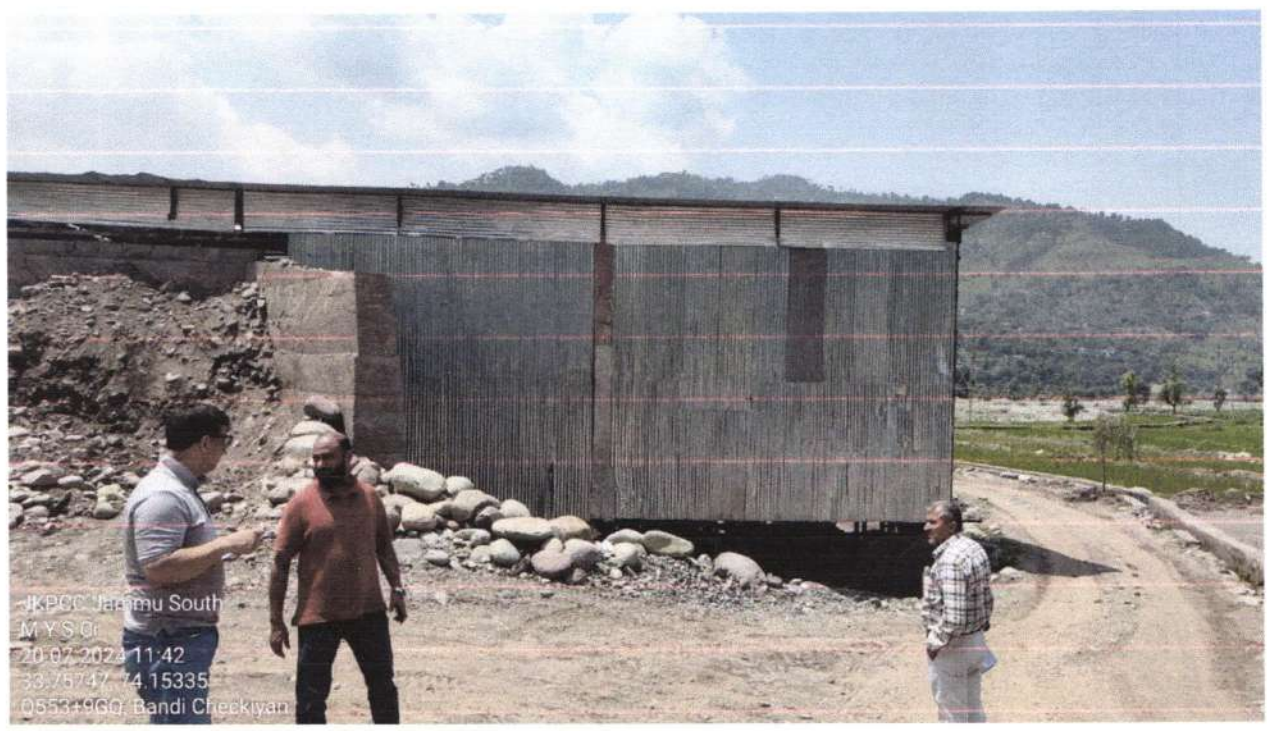
S.No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s MY Stone Crusher Village Dingla/ Janyar, Bandi Chechiyan , District, Poonch. [PROJECT SPECIFIC UNIT as per office record]
2	Year of establishment of the unit.	2022
3	Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site: - [33. 75742, 74.15320]	<p>- Residential Area/Abadi: - <i>There are Approx.17-18 scattered houses at different elevation within the radius of about 500 Mtrs.</i></p> <p>- Hospital/Nursing Home/Health Centre: - <i>More than 02 Kms (10 or more Bedded)</i></p> <p>- Nearest Educational Institution or other similar Institution: - <i>About 300 Mtrs (Govt Middle School Janyar not visible from the Unit.).</i></p> <p>- Agricultural Land/Orchard except Dry/Banjar Kadeem: - <i>Not in siting criteria.</i></p> <p>- Water Body: - <i>N.A</i></p> <p><b>*The above information is as per the Sch.II</b></p>
4	Location of the Stone Crushers/HMP viz-a-viz Siting Criteria as on date	<p>- Residential Area/Abadi: - <i>More than 40 Houses exist within 500 Mtr radius.</i></p> <p>- Hospital/Nursing Home/Health Centre: - <i>More than 02 Kms.</i></p> <p>- Nearest Educational Institution or other similar Institution: - <i>A school exists at a distance of 270 Mtrs.</i></p> <p>- Agricultural Land/Orchard except Dry/Banjar Kadeem: - <i>Waived off for old/existing Stone Crushers.</i></p> <p>- Water Body:- <i>N.A</i></p>
5	Status of Pollution Control measures adopted by the unit	<p><i>Industrial type covering has been installed over the whole plant and machinery. Water sprinkler found in place. wash/ muddy water was being collected in a nearby ditch and then discharged in to the nearby River.</i></p> <p><b>[Photographs enclosed as Annexure-F]</b></p>
6	Remarks	<p><i>As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</i></p> <ol style="list-style-type: none"> <li><i>1. Three rows of thick green belt all along the periphery of the unit.</i></li> <li><i>2. No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</i></li> <li><i>3. Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crushers</i></li> </ol>

M/s MY Stone Crusher, Village Dargla, Bandi Chechiyan, Poonch.

[Annexure-F].



*[Handwritten signatures]*



*[Handwritten signatures in blue ink]*

S.No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s Patel Engineering Limited, Village Bafliaz Surankote, District Poonch. [PROJECT SPECIFIC UNIT as per office record]
2	Year of establishment of the unit.	2017
3	Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site:- [33.61281, 74.35366]	<ul style="list-style-type: none"> <li>- Residential Area/Abadi: - 12- 15 houses within 500 mtrs in scattered position.</li> <li>- Hospital/Nursing Home/Health Centre: - More than 02 Kms.</li> <li>- Nearest Educational Institution or other similar Institution: - More than 01 Km.</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem: - About 200 Mtrs.</li> <li>- Water Body: - No Specified Criteria.</li> </ul> <p><b>*The above information is as per the Sch.II</b></p>
4	Location of the Stone Crushers/HMP viz-a-viz Siting Criteria as on date	<ul style="list-style-type: none"> <li>- Residential Area/Abadi: - There are more than 50 residential houses in scattered form at different elevations within 500 Mtr radius and mostly not visible from the site.</li> <li>- Hospital/Nursing Home/Health Centre: - More than 02 Kms.</li> <li>- Nearest Educational Institution or other similar Institution: - A School is at a distance of 270 Mtrs.</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem: - Waived off for old/existing Stone Crushers.</li> <li>- Water Body:- N.A</li> </ul>
5	Status of Pollution Control measures adopted by the unit	<p><i>-Jacketing/ Covering has been installed, but main crushing unit was uncovered, Water sprinkler found in place, plantation sparsely exists on the periphery, Wind breaking wall has been partially erected besides use of anti-smoke gun for dust suppression is there.</i></p> <p><b>[Photographs enclosed as Annexure-G]</b></p>
6	Remarks	<p><i>As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</i></p> <ol style="list-style-type: none"> <li>1. <i>Three rows of thick green belt all along the periphery of the unit.</i></li> <li>2. <i>No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</i></li> <li>3. <i>Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crushers.</i></li> <li>4. <i>Conveyor belts have not been covered.</i></li> <li>5. <i>Telescopic chute has not been provided.</i></li> </ol>

[Annexure-G].



*[Handwritten signature]* *[Handwritten signature]* *[Handwritten signature]*



JKPCC Jammu South  
Patel Engg Pvt Ltd S Cs Bafliaz  
19.07.2024 16:36  
33.61103, 74.35348  
NH 144A, Fazal Abad



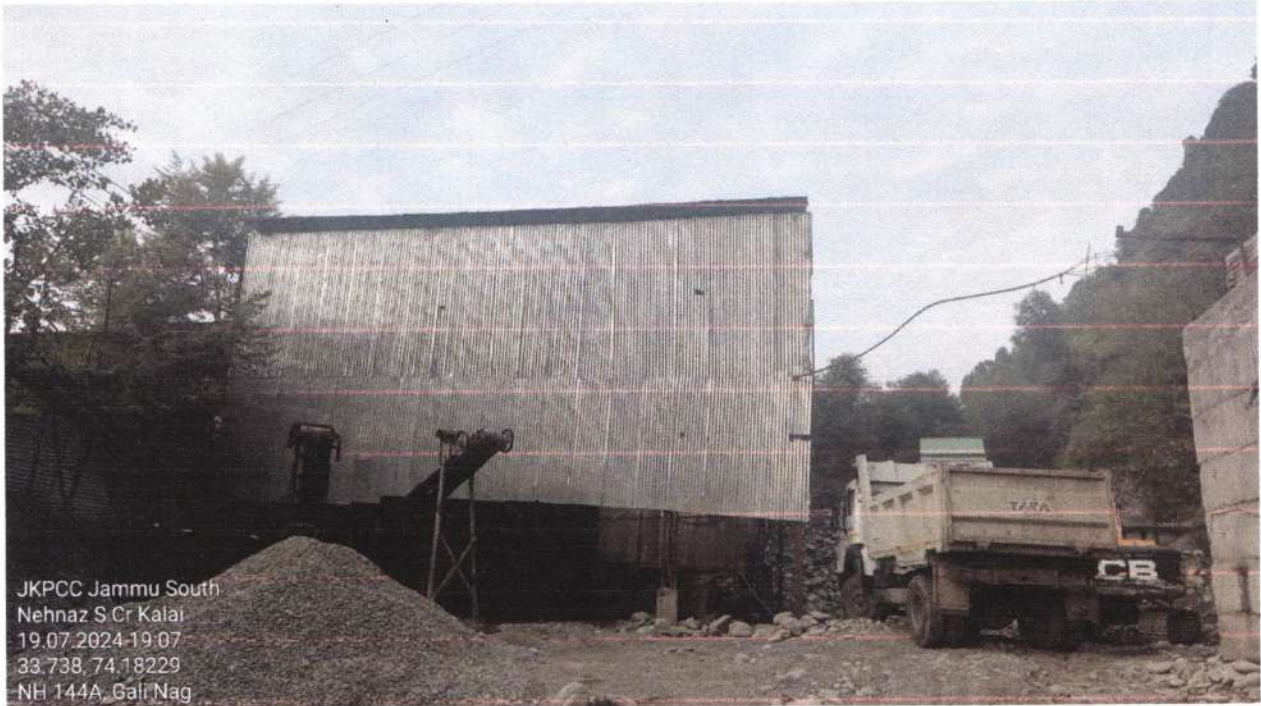
JKPCC Jammu South  
Patel Engg Pvt Ltd S Cs Bafliaz  
19.07.2024 16:18  
33.61281, 74.35364  
Parnal Hydro Project, Bafliaz, Bafliaz, J&K

*[Handwritten signatures in blue ink]*

S.No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s Mehnaz Stone Crusher, Village Kalai, Tehsil Haveli, District Poonch.
2	Year of establishment of the unit.	2021
3	Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site:- [33.73806, 74.18250 ]	<p>- Residential Area/Abadi- 17 No. of Houses across the river within 500 Mtrs.</p> <p>- Hospital/Nursing Home/Health Centre. – About 02 Kms.</p> <p>- Nearest Educational Institution or other similar Institution. – 450 Mtrs, not visible from the unit and intercepted by the natural barriers, a turbulent river and natural vegetation.</p> <p>- Agricultural Land/Orchard except Dry/Banjar Kadeem – More than 500 Mtrs.</p> <p>- Water Body. - No Specified Criteria.</p> <p><b>* The above information is as per the Sch.II.</b></p>
4	Location of the Stone Crushers/HMP viz-a-viz Siting Criteria as on date	<p>- Residential Area/Abadi- About 25 Houses/ Structures within 500 Mtrs in scattered form and mostly across the River Suran.</p> <p>- Hospital/Nursing Home/Health Centre. – More than 02 Kms.</p> <p>- Nearest Educational Institution or other similar Institution. – A School is at a distance of approx. 360 Mtrs across the River.</p> <p>- Agricultural Land/Orchard except Dry/Banjar Kadeem – Waived off for old/existing Stone Crushers.</p> <p>- Water Body. – N.A</p>
5	Status of Pollution Control measures adopted by the unit	<p>Industrial type covering has been installed over the whole plant and machinery. Water sprinkler found in place, Plantation exists about 100 Nos on the periphery, Wind breaking wall has not been erected. Wash /Muddy water is being collected in a ditch and is then being discharged into the River without recycling/ reuse</p> <p><b>[Photographs enclosed as Annexure-H].</b></p>
6	Remarks	<p>As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</p> <ol style="list-style-type: none"> <li>1. Three rows of thick green belt all along the periphery of the unit.</li> <li>2. No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</li> <li>3. Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crushers.</li> </ol>

M/s Mehnaz Stone Crusher, Village Kalai, Tehsil Haveli, Poonch. 139

[Annexure-H].



JKPCC Jammu South  
Nehnaz S.Cr Kalai  
19.07.2024 19:07  
33.738, 74.18229  
NH 144A, Gali Nag



JKPCC Jammu South  
Nehnaz S Cr Kalai  
19.07.2024 19:07  
33.73806, 74.1825  
NH 144A, Gali Nag

*[Handwritten signatures]*



*[Handwritten signatures]*

S.No.	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s Ghulam Nabi Mir Stone Crusher and Hot Mix plant. Village Mangnar, Tehsil Haveli, District Poonch.
2	Year of establishment of the unit.	2023
3	Siting Criteria at the time of establishment as per office record. [PROJECT SPECIFIC UNIT].  Geo Coordinates of the site:- [33.75124, 74.06588 ]	<p>- <b>Residential Area/Abadi</b>- More than 20 Houses exist within 500 Mtrs radius from the stone crusher site in the scattered form. However only 01 House is visible from the stone crusher site which is at about 150 Mtrs..</p> <p>- <b>Hospital/Nursing Home/Health Centre.</b> – About 02 Kms[10 Bedded]</p> <p>- <b>Nearest Educational Institution or other similar Institution.</b> – Govt. Pry. School -Dehri is on the above uphill at about 410 Mtrs and is not visible from the stone crusher site. Govt. High School, Mangnar is at about 530 Mtrs. and also said stone crusher is not visible from the School premises.</p> <p>- <b>Agricultural Land/Orchard except Dry/Banjar Kadeem</b> – More than 200 Mtrs.</p> <p>- <b>Water Body.</b> - No Specified Criteria.</p> <p><b>* The above information is as per the Sch.II.</b></p>
4	Location of the Stone Crushers/HMP viz-a-viz Siting Criteria as on date.  Geo Coordinates of the Site: - [33.75124, 74.06588].	<p>- <b>Residential Area/Abadi</b>- 30-35 Houses/structures are located at a higher elevation and scattered, some of them are not visible from the site.</p> <p>- <b>Hospital/Nursing Home/Health Centre.</b> – More than 02 Kms.</p> <p>- <b>Nearest Educational Institution or other similar Institution:</b> 02 Educational Institution are located within 500 Mtr\600 Mtrs from the Crushing point of the Stone Crusher/ Stack of Hot Mix Plant respectively.</p> <p>- <b>Agricultural Land/Orchard except Dry/Banjar Kadeem</b> - Waived off for old/existing Stone Crushers.</p> <p>- <b>Water Body.</b> – N.A</p>
5	Status of Pollution Control measures adopted by the unit	<p><b>Stone Crusher:</b> - Jacketing/ Covering has been installed, Chutes along with the conveyor belts has been provided, Water sprinkler found in place. <b>Hot Mix Plant:</b> - Wet Scrubber, sedimentation Tank and stack of Height 15 Mtr., but without port hole, ladder and platform. No Plantation exists, Wind breaking wall has not been erected.</p> <p><b>[Photographs enclosed as Annexure-I].</b></p>
6	Remarks	<p>. As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</p> <ol style="list-style-type: none"> <li>1. Three rows of thick green belt all along the periphery of the unit.</li> <li>2. No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</li> <li>3. Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crushers.</li> <li>4. Multi cyclone followed by bag filters.</li> </ol>

*[Handwritten signatures]*



JKPCC Jammu South  
Ghulam Nabi Mir S.C. And HMP  
20.07.2024 09:03  
33.75155, 74.06503  
Unnamed Road, Kosaltan



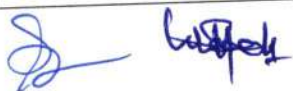
JKPCC Jammu South  
Ghulam Nabi Mir S.C. And HMP  
20.07.2024 08:52  
33.75124, 74.06587  
24, On Jhalas Road, near Gujjar Hostel

*[Handwritten signatures in blue ink]*



*Handwritten signature and initials in blue ink.*

S.No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
1	Name and Address of the Stone Crusher/HMP	M/s Ghai Stone Crusher and Hot Mix Plant. Village Gundi, Drungli Nallah, Kanakote, District, Poonch.
2	Year of establishment of the unit.	2007
3	Siting Criteria at the time of establishment as per office record.  Geo Coordinates:[33.76271,74.12783-HMP, 33.76300, 74.12845-St.Cr.]	<ul style="list-style-type: none"> <li>- Residential Area/Abadi- About 500 Mtrs Approx.</li> <li>- Hospital/Nursing Home/Health Centre. – About 02 Kms. Approx.</li> <li>- Nearest Educational Institution or other similar Institution. –About 01 Km Approx.</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem – About 200 Mtrs</li> <li>- Water Body. - No Specified Criteria.</li> </ul> <p>*The above information is as per the Sch.II</p>
4	Location of the Stone Crushes/HMP viz-a-viz Siting Criteria as on date	<ul style="list-style-type: none"> <li>- Residential Area/Abadi: - 25-30 Residential houses/structures are within 500 Mtr radius in scattered form and different elevations.</li> <li>- Hospital/Nursing Home/Health Centre: - More than 02 Kms.</li> <li>- Nearest Educational Institution or other similar Institution: - Nearest School is at a distance of 500/550 Mtrs at a higher elevation from the Stone crusher/ HMP respectively.</li> <li>- Agricultural Land/Orchard except Dry/Banjar Kadeem: - Waived off for old/existing Stone Crushers.</li> <li>- Water Body:- N.A</li> </ul>
5	Status of Pollution Control measures adopted by the unit	<p><b>Stone Crusher:</b> - Reconstruction/ relocation of the dug was in progress, Stone Crusher/HMP was non-operational since last 2-3 Months as informed/observed. Covering of crushing / screening points was also in the process of relocation, thus, no Water sprinkling etc..55 Plants existed on the periphery near the Stone Crusher.</p> <p><b>Hot Mix Plant:</b> - 45 Plants were found planted on the periphery of the HMP. Wind breaking wall has not been partially erected. A ditch has been provided for the collection of the wash water and the same is presumably being discharged into the River and not recycled.</p> <p><b>[Photographs enclosed as Annexure-J].</b></p>
6	Remarks	<p>As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, the instant Stone Crusher/ HMP was found non-operational and before starting the re operation of the unit, following measures have to been adopted by the unit holder: -</p> <ol style="list-style-type: none"> <li>1. Complete covering of crushing/Screening points need to be done.</li> <li>2. Sprinkling system need to be interlocked with the crushing point and other allied machinery of the stone crushers.</li> <li>3. Three rows of thick green belt all along the periphery of the unit.</li> <li>4. Permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit.</li> <li>5. Multi cyclone followed by bag filters need to be installed and stack height of 15 Mtrs with ladder, platform and port hole be also provided.</li> <li>6. Telescopic chute be provided with the conveyor belts.</li> </ol>




M/s Ghai Stone Crusher and Hot Mix 145 Village Gundi Kanakote, Poonch.

[Annexure-J]



*[Handwritten signatures in blue ink]*



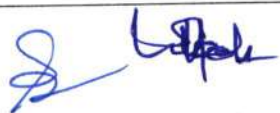
JKPCC Jammu South  
Ghai S Cr And HMP Drungli Nallah  
20.07.2024 10:37  
33 76309 74 12898  
0484+497 Kankote



JKPCC Jammu South  
Ghai S Cr And HMP Drungli Nallah  
20.07.2024 10:48  
33 76273 74 12777  
185101

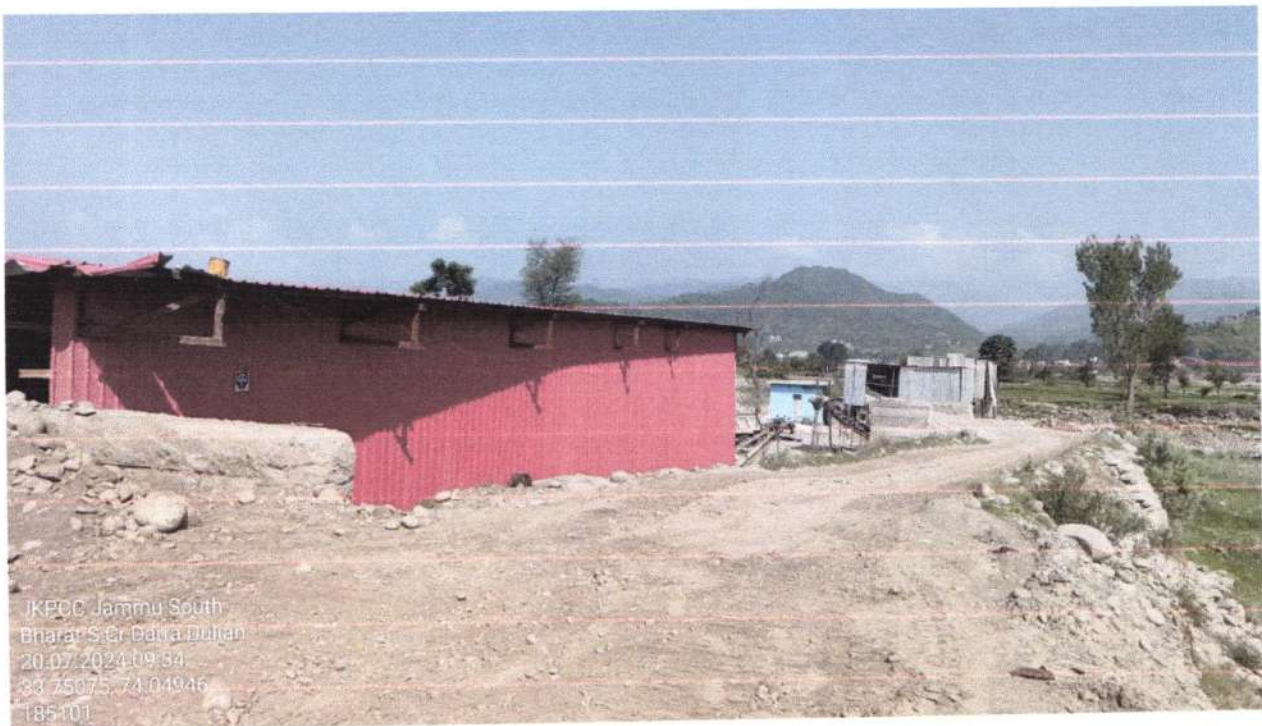
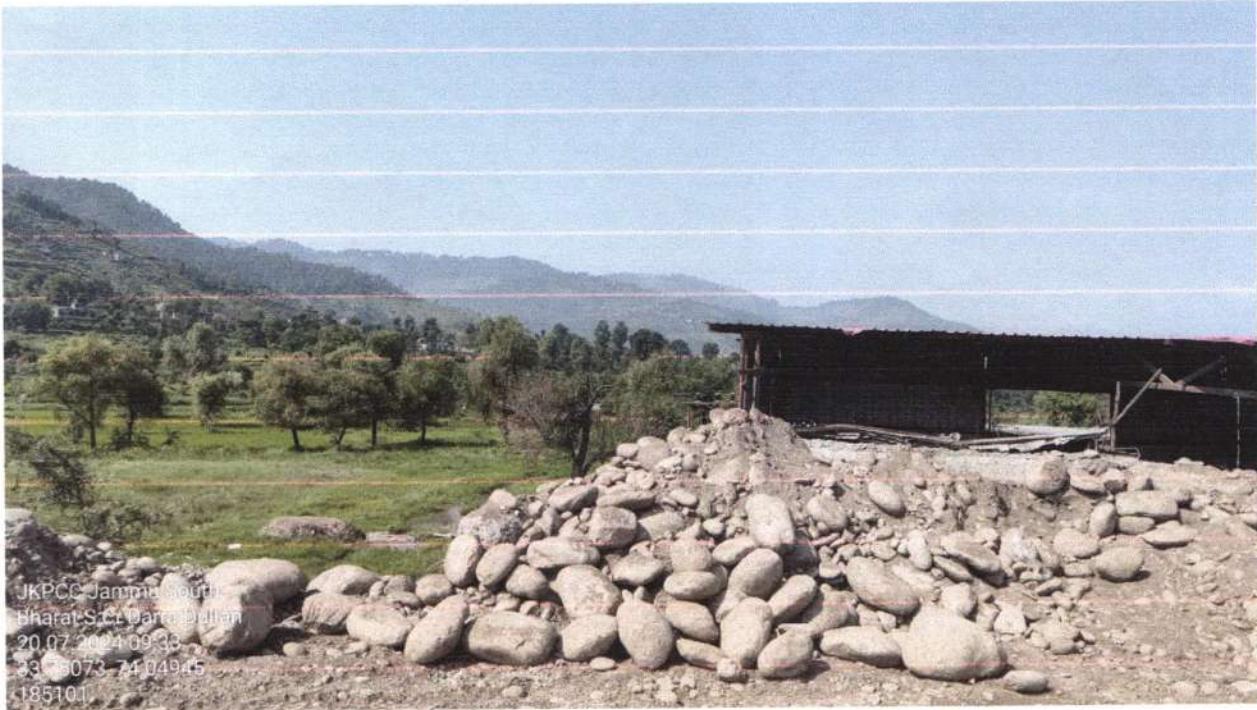
*[Handwritten signatures in blue ink]*

No Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
Name and Address of the Stone Crusher/HMP	M/s Bharat Stone Crusher. Village Dara Dulian, Haveli, District Poonch.
Year of establishment of the unit.	2020
Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site:- [33.75110, 74.04903 ]	- <b>Residential Area/Abadi-</b> 10-12 houses exist in scattered form in different directions at different levels within radius of 500 Mtrs. - <b>Hospital/Nursing Home/Health Centre.</b> – More than 02 Kms - <b>Nearest Educational Institution or other similar Institution.</b> – More than 01 Km - <b>Agricultural Land/Orchard except Dry/Banjar Kadeem</b> – Banjar Kadeem land around the proposed site. - <b>Water Body.</b> - No Specified Criteria. *The above information is as per the <b>Sch.II</b>
Location of the Stone Crushers/HMP viz-a-viz Siting Criteria as on date	- <b>Residential Area/Abadi:</b> - 35-40 Houses/ structures are located within a radius of 300-500 mtrs. - <b>Hospital/Nursing Home/Health Centre:</b> - More than 02 Kms. - <b>Nearest Educational Institution or other similar Institution:</b> - More than one kilometer - <b>Agricultural Land/Orchard except Dry/Banjar Kadeem:</b> - Waived off for existing/old stone crushers - <b>Water Body.</b> -N.A
Status of Pollution Control measures adopted by the unit	-Industrial type covering has been partially done over the crushing/screening, but the covering of the grinder/Screener for sand was found partially done. Chute with one conveyor belt was found installed with the grinder. Wash water was being directly drained into the nearby nallah. No plantation exists or has been recently carried out. <b>[Photographs enclosed as Annexure-K].</b>
Remarks	. As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -  <ol style="list-style-type: none"> <li>1. Three rows of thick green belt all along the periphery of the unit.</li> <li>2. No permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit exists.</li> <li>3. Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crushers.</li> </ol>

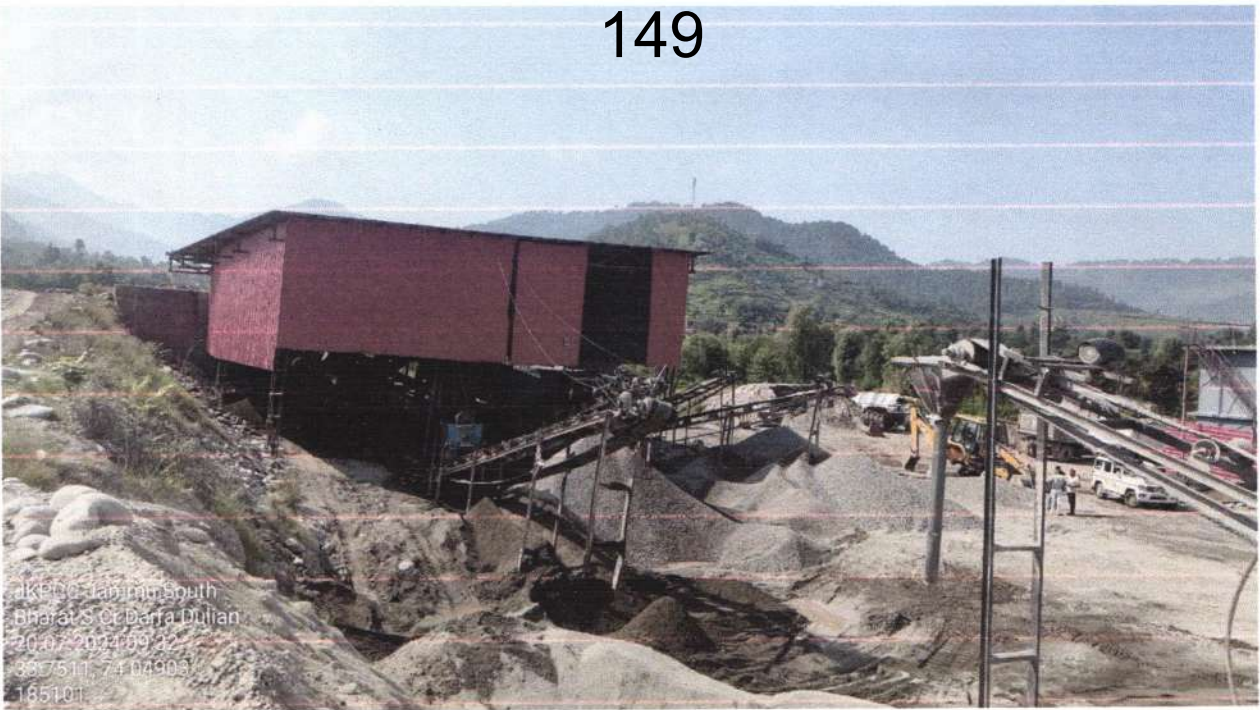



M/s Bharat Stone Crusher. Village 148 Ga Dulian, Haveli, Poonch.

[Annexure-K]



*[Handwritten signatures]*






JKPCC Jammu South  
Bharat S Cr Darra Dullian  
20.07.2024 09:30  
33.75128, 74.04873  
185101



JKPCC Jammu South  
Bharat S Cr Darra Dullian  
20.07.2024 09:30  
33.75128, 74.04873  
185101

*Handwritten signatures in blue ink.*

No	Terms of reference as per Order No. JK PCC/NGT/168-172 Dated: 13-06-2024	Comprehensive Report of the Committee
	Name and Address of the Stone Crusher/HMP	M/s 79 RCC GREF Stone Crusher and Hot Mix Plant. Village Durngli Nallah, District Poonch.
	Year of establishment of the unit.	2007
	Siting Criteria at the time of establishment as per office record.  Geo Coordinates of the site: - [33.76590, 74.13348 ]	<p>- Residential Area/Abadi: -          - Hospital/Nursing Home/Health Centre: -          - Nearest Educational Institution or other similar Institution: -          - Agricultural Land/Orchard except Dry/Banjar Kadeem: -          - Water Body: -          *[No siting Criteria can be submitted as per the office record as applicant has not sought consent from the JK PCC till date.]</p>
	Location of the Stone Crushes/HMP viz-a-viz Siting Criteria as on date	<p>- Residential Area/Abadi: - 30-35 residential houses/structures are located within 500 mtrs radius at different higher elevations.          - Hospital/Nursing Home/Health Centre: - More than 02 Kms.          - Nearest Educational Institution or other similar Institution: - 02 Schools within 500 mtrs radius.          - Agricultural Land/Orchard except Dry/Banjar Kadeem: - Waived off for existing/old stone crushers.          - Water Body:- N.A</p>
	Status of Pollution Control measures adopted by the unit	<p><b>Stone Crusher:</b> - Crushing point was partially covered.   <b>Hot Mix Plant:</b> - Wet scrubber installed, stack of Height 05 Mtr., but without port hole, ladder and platform. No settling tank is in use.   <b>[Photographs enclosed as Annexure-L].</b></p>
5	Remarks	<p>. As per the Revised Guidelines including Siting Criteria for Establishment and Operation of Stone Crushers and Hot Mix Plants in J&amp;K issued vide Order No. 37 JK PCC 2023 Dated: 27-02-2023, following measures have not been adopted by the unit holder: -</p> <ol style="list-style-type: none"> <li>1. Three rows of thick green belt all along the periphery of the unit.</li> <li>2. Permanent wind breaking wall (brick /CGI Sheets) of ten to twelve feet high all along the periphery of the unit.</li> <li>3. Sprinkling system duly interlocked with the crushing point and other allied machinery of the stone crushers.</li> <li>4. Multi cyclone followed by bag filters and stack height of 15 Mtrs with ladder, platform and port hole.</li> <li>5. Telescopic chute with the conveyor belts.</li> </ol>


 12/8/24
 

M/s 79 RCC GREF Stone Crusher and Hot Mix Plant. Village Durngli Nallah, Poonch.  
[Annexure-L]

151

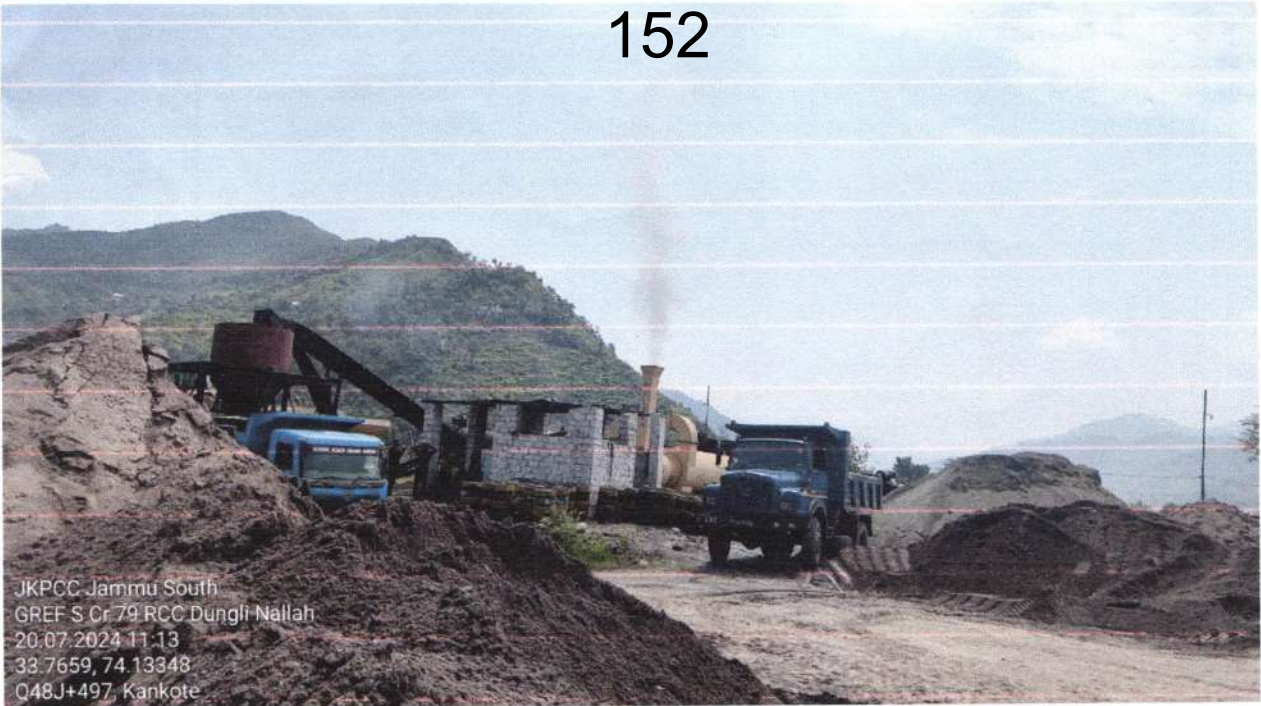


JKPCC, Jammu South  
GREF S. C. 79 RCC Durngli Nallah  
20.07.2024 11:13  
33.76584, 74.13341  
Q48U149Z, Kankore



JKPCC, Jammu South  
GREF S. C. 79 RCC Durngli Nallah  
20.07.2024 11:12  
33.76584, 74.13341  
Q48U149Z, Kankore

*[Handwritten signatures]*



*[Handwritten signatures]*

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Masood Ahmed Stone Crusher,  
 Village Kalai, Tehsil Haveli,  
 District Poonch**

No.: JKPC/LSJ/NGT/(O.A. 653/2024)/024/611-13 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year, 2016 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, stone crusher is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPC/NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

- i). Three rows of thick green belt all along the periphery of the unit.
- ii) No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists


*26/09*

- iii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iv). Conveyor belts have not been covered.
- v). Telescopic chute has not been provided.

Whereas, as per revised guidelines including siting criteria for establishment and operation of stone crushers and hot Mix plants in J&K issued by the J&K Pollution Control Committee vide order No. 37 JKPC of 2023 dated 27-02-2023, your unit does not meet the guidelines, in addition to the above PCDs/PCMs.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS  
Member Secretary 14.9.24  
JK, PCC Jammu.

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Himalaya Stone Crusher,  
Pandhali Nallham at Mohra Bachai, Sunder Kote,  
District Poonch**

No.: JKPCC/LSJ/NGT/(O.A. 653/2024)/024/614-16 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year, 2013 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, stone crusher is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCC /NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

- i). Three rows of thick green belt all along the periphery of the unit.
- ii) No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists

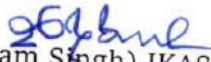
*26/09/24*

- iii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iv) Conveyer belts have not been covered.
- v). Telescopic chute has not been provided.

Whereas, as per revised guidelines including siting criteria for establishment and operation of stone crushers and hot Mix plants in J&K issued by the J&K Pollution Control Committee vide order No. 37 JKPC of 2023 dated 27-02-2023, your unit does not meet the guidelines, in addition to the above PCDs/PCMs.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS

Member Secretary

JK, PCC Jammu.

14.9.24

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Bharat Stone Crusher,  
 Village Dara Dulian, Haveli,  
 District Poonch**

No.: JKPCC/LSJ/NGT/(O.A. 653/2024)/024/1617-19 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year,2020 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, stone crusher is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCC /NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

- i). Three rows of thick green belt all along the periphery of the unit.
- ii) No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists


*25/09/24*

- iii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iv) Conveyor belts have not been covered.
- v). Telescopic chute has not been provided.

Whereas, as per revised guidelines including siting criteria for establishment and operation of stone crushers and hot Mix plants in J&K issued by the J&K Pollution Control Committee vide order No. **37 JKPCC of 2023** dated **27-02-2023**, your unit does not meet the guidelines, in addition to the above PCDs/PCMs.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS  
Member Secretary 14.9.24  
JK, PCC Jammu.

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Ghai Hot Mix Plant,  
 Village Gundi, Drungli Nallah, Kankote,  
 District Poonch**

No.: JKPCC/LSJ/NGT/(O.A. 653/2024)/024/620-22 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year, 2007 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, Hot Mix Plant is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCC /NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

- i). Three rows of thick green belt all along the periphery of the unit.
- ii) No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists


*25/09*

- iii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iv) Conveyor belts have not been covered.
- v). Telescopic chute has not been provided.

Whereas, as per revised guidelines including siting criteria for establishment and operation of stone crushers and hot Mix plants in J&K issued by the J&K Pollution Control Committee vide order No. **37 JKPC of 2023** dated **27-02-2023**, your unit does not meet the guidelines, in addition to the above PCDs/PCMs.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS  
Member Secretary  
JK, PCC Jammu. 14.9.24

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Ghai Stone crusher,  
 Village Gundi, Drungli Nallah, Kankote,  
 District Poonch**

No.: JKPCC/LSJ/NGT/(O.A. 653/2024)/024 / 823.25 dated 14/09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year, 2007 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, stone crusher is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCC /NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

- i). Three rows of thick green belt all along the periphery of the unit.
- ii) No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists

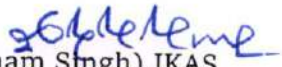
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- iii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iv) Conveyor belts have not been covered.
- v). Telescopic chute has not been provided.

Whereas, as per revised guidelines including siting criteria for establishment and operation of stone crushers and hot Mix plants in J&K issued by the J&K Pollution Control Committee vide order No. **37 JKPC of 2023** dated **27-02-2023**, your unit does not meet the guidelines, in addition to the above PCDs/PCMs.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS  
Member Secretary  
JK, PCC Jammu. 14.9.24

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Mehnaz Stone crusher,  
Village Kalai, Tehsil Haveli,  
District Poonch**

No.: JKPCC/LSJ/NGT/(O.A. 653/2024)/024/626-28 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year, 2021 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, stone crusher is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCC /NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

- i). Three rows of thick green belt all along the periphery of the unit.
- ii) No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists

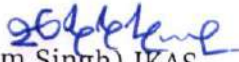
*26/9/24*

- iii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iv) Conveyor belts have not been covered.
- v). Telescopic chute has not been provided.

Whereas, as per revised guidelines including siting criteria for establishment and operation of stone crushers and hot Mix plants in J&K issued by the J&K Pollution Control Committee vide order No. **37 JKPCC of 2023** dated **27-02-2023**, your unit does not meet the guidelines, in addition to the above PCDs/PCMs.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS  
Member Secretary 14.9.24  
JK, PCC Jammu.

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Chesti Hot Mix Plant,  
Village Gundi, Drungli Nallah, Kankote,  
District Poonch**

No.: JKPCC/LSJ/NGT/(O.A. 653/2024)/024/629-37 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year, 2007 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, Hot Mix Plants is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCC /NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

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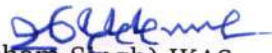
20/09/24

- iii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iv) Conveyor belts have not been covered.
- v). Telescopic chute has not been provided.

Whereas, as per revised guidelines including siting criteria for establishment and operation of stone crushers and hot Mix plants in J&K issued by the J&K Pollution Control Committee vide order No. **37 JKPCCC of 2023** dated **27-02-2023**, your unit does not meet the guidelines, in addition to the above PCDs/PCMs.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS  
Member Secretary 14.9.24  
JK, PCC Jammu.

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Chesti Enterprises Stone crusher,  
 Village Gundi, Drungli Nallah, Kankote  
 District Poonch.**

No.: JKPCCL/LSJ/NGT/(O.A. 653/2024)/024/1632-24 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year,2007 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, stone crusher is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCCL/NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

- i). Three rows of thick green belt all along the periphery of the unit.
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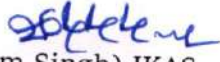
*26/09/24*

- iii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iv) Conveyor belts have not been covered.
- v). Telescopic chute has not been provided.

Whereas, as per revised guidelines including siting criteria for establishment and operation of stone crushers and hot Mix plants in J&K issued by the J&K Pollution Control Committee vide order No. **37 JKPC of 2023** dated **27-02-2023**, your unit does not meet the guidelines, in addition to the above PCDs/PCMs.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Gansham Singh), JKAS  
Member Secretary  
JK, PCC Jammu. 14-9-24

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Masood Hot Mix Plant,  
Village Kalai, Tehsil Haveli,  
District Poonch**

No.: JKPCCL/SJ/NGT/(O.A. 653/2024)/024/1635-37 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year,2016 and subsequently renewals has been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, Hot Mix Plants is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCCL/NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

- i). Three rows of thick green belt all along the periphery of the unit.
- ii) No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists


*26/09/24*

- iii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iv) Conveyor belts have not been covered.
- v). Telescopic chute has not been provided.

Whereas, as per revised guidelines including siting criteria for establishment and operation of stone crushers and hot Mix plants in J&K issued by the J&K Pollution Control Committee vide order No. **37 JKPCC of 2023** dated **27-02-2023**, your unit does not meet the guidelines, in addition to the above PCDs/PCMs.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS  
Member Secretary **14.9.24**  
& JK, PCC Jammu.

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Ghulam Nabi Mir Stone Crusher & Hot Mix Plant,  
 Village Mangnar, Tehsil Haveli,  
 District Poonch**

No.: JKPC/LSJ/NGT/(O.A. 653/2024)/024/638-40 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year, 2023 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, stone crusher/Hot Mix Plants are classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPC/NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

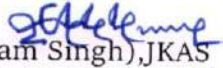
- i). No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists.
- ii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.

25/9/24

- iii) Conveyor belts have not been covered.
- iv). Telescopic chute has not been provided.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh),JKAS  
Member Secretary 14.9.24  
JK, PCC Jammu.

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s Patel Engineering Ltd,  
Village Buflaiz Surankote,  
District Poonch**

No.: JKPCC/LSJ/NGT/(O.A. 653/2024)/024/841-43 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year,2017 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, stone crusher/Hot Mix Plants are classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCC /NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

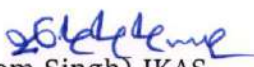
- i). No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists.

*26/09/24*

- ii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iii) Conveyor belts have not been covered.
- iv). Telescopic chute has not been provided.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS  
Member Secretary 14.9.24  
JK, PCC Jammu.

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**M/s M Y Stone crusher,  
Village Gundi, Drungli/Janyar, Bandi CVhechiyan,  
District Poonch**

No.: JKPCC/LSJ/NGT/(O.A. 653/2024)/024/844-46 dated 14-09-2024

Whereas, Consent to Establish (Fresh) was issued to you in the year,2022 and subsequently Consent to Operate (R) have been granted from time to time as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, stone crusher is classified as **Orange category** and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, one Mr. Yasser Farooq Khan S/o Mohammad Farooq Khan R/o Village Drogian, Buffliaz Tehsil Surenkote, District Poonch has filed a application before the Hon'ble National Green Tribunal (NGT) in O.A. No. 653/2024 titled Yasser Farooq Khan Versus Union Territory of J&K & Ors. The Hon'ble NGT in its order dated 31-05-2024 has directed J&K Pollution Control Committee to file compliance report w.r.t. non complying of environmental norms by stone crushers and hot mix plants of district Poonch; and

Whereas, a Joint Committee of officers of the J&K PCC was constituted vide order endorsement No. JKPCC /NGT/168-172 dated 13-06-2024 with the direction to visit the area and check the current status of the stone crushers/hot mix plants which have been impleaded as Respondents in the above application and furnish a comprehensive report; and

Whereas, the Joint Committee submitted its report vide letter No. PCC/DO/Samba-S/2024/174 dated 12-08-2024 and reported that the following measures have not been adopted by you in the unit with photographic evidence:

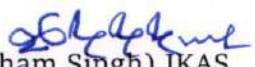
- i). No permanent wind breaking wall (brick/CGI sheets) of ten to twelve feet all along the periphery of the unit exists.

*26/09/24*

- ii). Sprinkling system has been installed but is not interlocked with the crushing point and other allied machinery of the stone crusher.
- iii) Conveyor belts have not been covered.
- iv). Telescopic chute has not been provided.

Now therefore, in view of the above facts and circumstance, you are therefore called upon through this notice and show cause within 15 days from its issuance as to why legal action including closure of your stone crusher unit as warranted under the relevant provisions of Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution Act, 1981 be not initiated.

**As approved by the Competent Authority**

  
(Ghansham Singh), JKAS  
Member Secretary 14.9.24  
JK, PCC Jammu.

Copy to the :

- i). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- ii). Divisional Officer, PCC Poonch for information and necessary action.

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**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Subject:- Closure of M/s 79 RCC GREF Stone Crusher, Drungli Nallah – District Poonch.**

**ORDER NO. : 157 JK PCC of 2024**  
**DATED : 09, -09-2024**

Whereas, no unit can be taken in hand or put into operation without valid consent from the J&K Pollution Control Committee, as warranted under **Section 25/26** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Section 21** of the **Air (Prevention and Control of Pollution) Act, 1981** respectively; and

Whereas, on the basis of pollution potential, stone crusher is classified as **Orange** category and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control measures to achieve the Prescribed Standards of pollution; and

Whereas, the latest inspection conducted by the Divisional Officer, Pollution Control Committee, Poonch on **28-05-2024** reported that **M/s 79 RCC GREF Stone Crusher, Drungli Nallah - District Poonch** is in operation without valid consent from the JK Pollution Control Committee that too with inadequate APDCs and recommended for closure of the unit; and

Whereas, Regional Director, Pollution Control Committee, Jammu has confirmed the report of the Divisional Officer, Pollution Control Committee Poonch and accordingly recommended the same for closure of the unit vide letter No. **PCB/RDJ/O/24/788-90** dated **13-06-2024** ; and

Whereas, **M/s 79 RCC GREF Stone Crusher, Drungli Nallah - District Poonch** is currently operational in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 without valid consent from the JK Pollution Control Committee; and

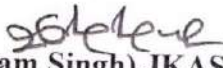
Whereas, the stone crusher in question cannot be allowed to run unauthorizedly with above status and to the detriment of human health and environment of the area.

26/09

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 immediate closure of stone crusher installed by **M/s 79 RCC GREF Stone Crusher, Drungli Nallah - District Poonch** is hereby ordered, with following directions: -

- i). The Deputy Commissioner/ District Magistrate, Poonch is directed to get the stone crusher installed by **M/s 79 RCC GREF Stone Crusher, Sankh Doda Mandi - District Poonch**, closed immediately.
- ii). The Executive Engineer, Electric Division, Poonch, Jammu Power Distribution Corporation Ltd. (JPDCL), is directed to disconnect the electric supply to the above said stone crusher.
- iii). The Executive Engineer, PHE Division, Poonch, is directed to disconnect the Water supply to the above said stone crusher.
- iii). Shri M.K. Sharma, Project Incharge, **M/s 79 RCC GREF Stone Crusher, Drungli Nallah - District Poonch** is directed to cease the operation of the stone crusher forthwith.

As approved by the Competent Authority

  
(Ghansham Singh), JKAS  
Member Secretary 9.9.24  
JK, PCC Jammu.

No:-JKPCC/LSJ/7505649/2024 | 658-657

Dated:- 09/09/2024

Copy to the:-

- i). Deputy Commissioner/ District Magistrate Poonch , for information and necessary action.
- ii). Regional Director, Pollution Control Committee, Jammu for information and follow up action.
- iii). Chief Engineer, Jammu Power Development Corporation Ltd. (PDCL), canal road, Jammu for information and necessary action.
- iv). Chief Engineer, Jammu PHE, Jammu for information and necessary action.
- v). The Executive Engineer, Electric Division, Poonch, (JPDCL) for information and necessary action.
- vi). The Executive Engineer, PHE Division, Poonch, for information and necessary action.
- vi). I/c Website, JK Pollution Control Committee, Jammu for uploading the closure order.
- viii). Shri M.K. Sharma , Project Incharge, **M/s 79 RCC GREF Stone Crusher, Drungli Nallah - District Poonch** for compliance.